

**IN THE INCOME TAX APPELLATE TRIBUNAL  
"G" BENCH, MUMBAI**

**BEFORE SHRI PRAMOD KUMAR (VICE PRESIDENT)**

**AND**

**SHRI SAKTIJIT DEY ( JUDICIAL MEMBER)**

I.T.A. No.7062/Mum/2019  
(Assessment Year–2001–02)

SPL Polymers Ltd (Now a division of Supreme Petrochem Ltd), (Formerly Shinho Petrochem India Ltd), 167, Solitaire Corporate Park, Guru Govindji Marg, Andheri Ghatkopar Link Road Chakala, Andheri (E), Mumbai-93 <b>PAN : AAACS7249C</b>	vs	The Deputy Commissioner of Income-tax, Central Circle-4(2), Mumbai
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Appellant by	None
Respondent by	Shri T.S. Khalsa (DR)

Date of hearing	21-01-2021
Date of Pronouncement	21/01/2021

**ORDER**

Per Bench,

This is an appeal by the assessee against order dated 22.08.2019 of learned Commissioner of Income Tax (Appeals)-52, Mumbai for the assessment year 2001-02.

2. When the appeal was called for hearing no one was present on behalf of the assessee. However, the learned authorised representative of the assessee has filed a letter dated 19-01-2021 stating that the assessee had filed declaration under the Direct Tax Vivad se Vishwas Act, 2020 for settling the dispute arising in this appeal. It is further stated that the designated authority has issued Form 3. Therefore, the assessee has sought permission of the Bench to

withdraw the appeal. The learned Departmental Representative has no objection for withdrawal of appeal by assessee.

3. In view of the facts discussed above, we permit the assessee to withdraw the present appeal. Accordingly, appeal is dismissed as withdrawn.

4. In the result, appeal is dismissed.

Order pronounced in the Open Court on this 21 /01/2021.

Sd/-

sd/-

<b>(PRAMOD KUMAR)</b>	<b>(SAKTIJIT DEY)</b>
<b>VICE PRESIDENT</b>	<b>JUDICIAL MEMBER</b>

Mumbai, Dated : 21/ 01/2021.

Pavanan, Sr.P.S (on contract)

Copy of the order forwarded to :

1. The Appellant.
2. The Responent.
3. The CIT(A)
4. 4. The CIT
5. D.R., ITAT, Mumbai.
6. Guard File.

//True Copy//

By order

I.T.A.T., Mumbai.